HIGH COURT OF UTTARAKHAND, AT NAINITAL NOTICE

No: 22 /UHC/Institution Section/2022 Dated: 05.07.2022

Sub: Providing Translated Copies of papers/Documents

On the subject above, I am directed to state that henceforth, during filing of fresh judicial matters relating to the Court of Hon'ble the Chief Justice, must accompany English Translation of –

- (A) The impugned judgment/order,
- (B) All the orders/papers, which are mentioned in the prayer part of the Petition, Memorandum of Appeal, Application etc.,

In view of the above, all the Parties-in-Person/advocates are requested to comply the above. It is also requested that in the pending matters also the English Translation as above should be kept ready at the relevant time of hearing.

By Order of Hon'ble the Chief Justice

Sd./-

(Vivek Bharti Sharma) Registrar General

30A0

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Copy to the followings for information and needful-

- 1. P.P.S. to Hon'ble the Chief Justice for placing a copy before His Lordship.
- 2. Chief Standing Counsel/Government Advocate, Uttarakhand.
- 3. Assistant Solicitor General, Government of India, Nainital.
- 4. Additional Chief Standing Counsel for State of Uttar Pradesh at Nainital.
- 5. President/Secretary, High Court Bar Association, Nainital with request to inform all the members of the Bar.
- 6. Office of the Registrar General.
- 7. All the Registrars/JRs/DRs/ ARs of the High Court.
- 8. All the Judicial Sections of the High Court.
- 9. Officer I/c. NIC, High Court of Uttarakhand, Nainital with request to upload copy of this order in official website of the High Court.

10. Guard file/Notice Board.

Registrar (Judicial)